

ABOUT THE ORGANIZATION

Niti Bodh is a Delhi based law firm primarily dealing in the field of civil, commercial and corporate laws. Started in the year December 2015 we are still a small and progressing organization having equal amounts of litigation and non-litigation files.

Why did we come up with the examination procedure when we could have easily hired someone based on the references or based on formal submission of CV followed by the interview?

All the previous associates who have either worked with Niti Bodh or are currently working with Niti Bodh have been selected for the said post based on the examination only.

Vide this examination we wanted to check –

- Can you analyze any actual situation based on the laws laid down in the statute books?
- Do you have a niche to find out the root cause of any case/issue?
- Do you intend to figure out the people/situation involved in any case/issue?

The reason behind doing so is to ensure that we are welcoming such people in our team who can appreciate the files upon which we usually work.

When is the exam scheduled and for how long?

The examination is scheduled on 15.07.2018 (Sunday). It will start from 10 am in the morning and will be over by 05 pm in the evening.

How are you supposed to take this exam?

We will be mailing you the assignment on your email address available with us expecting you to submit your answers on or before 05 pm in the evening of 15.07.2018. We expect you to take this examination from your place only or from such place where you will be having the access to internet.

The submission of answer sheet shall be done from such email address only which is registered with us. We will not accept your answer sheet if that has been mailed to us vide a separate email which is not there with us.

Further any submission made after 05 pm (15.07.2018) will not be considered for valuation declaring such candidate as disqualified.

Can you take reference from the text book or from legal database?

Yes, you can. This is an open book examination.

However, you cannot seek assistance from any other person to undertake the given assignment.

Is the given assignment objective-based assignment or a subjective based assignment?

The given assignment will be a subjective based assignment. There will be five (05) questions from different subjects of law and each question will be having five (05) sub-question of 2.5 marks each. You are supposed to answer any four questions. All sub-question of those 04 attempted questions must be answered.

For e.g. -

Q1 - 12.5 Marks (Q 1a - 2.5 Marks, Q 1b - 2.5 Marks, Q 1c - 2.5 Marks Q 1d - 2.5 Marks, Q 1e - 2.5 Marks)
Q2 - 12.5 Marks (Q 2a - 2.5 Marks, Q 2b - 2.5 Marks, Q 2c - 2.5 Marks Q 2d - 2.5 Marks, Q 2e - 2.5 Marks)
Q3 - 12.5 Marks (Q 3a - 2.5 Marks, Q 3b - 2.5 Marks, Q 3c - 2.5 Marks Q 3d - 2.5 Marks, Q 3e - 2.5 Marks)
Q4 - 12.5 Marks (Q 4a - 2.5 Marks, Q 4b - 2.5 Marks, Q 4c - 2.5 Marks Q 4d - 2.5 Marks, Q 4e - 2.5 Marks)
Q5 - 12.5 Marks (Q 5a - 2.5 Marks, Q 5b - 2.5 Marks, Q 5c - 2.5 Marks Q 5d - 2.5 Marks, Q 5e - 2.5 Marks)

Mr. A who intended to write answers to Q1, Q3, Q4 and Q5 will be answering answers of all the questions of Q1, Q3, Q4 and Q5 skipping Q2 in entirety.

The expected answer of Mr. A should not only be legally correct but shall also be backed by authority such as Supreme Court, Statute Books etc.

What is the pass mark of this exam and does it carry any negative marking?

One must score thirty (30) out of fifty (50) to pass this exam and there is no negative marking in this examination.

What will happen if more number of people score over to 30 which is the pass mark?

Each qualified candidate will be ranked based on the scores obtained in the examination and those having the highest score will be offered with the said opportunity. Given a situation that they put down this offer or do not turn to take this offer for some reason then the subsequent rank holder will be offered the said opportunity.

What if two or more people have similar scores?

We will be determining their ranking based on the credentials (other courses pursued, extra-curricular activities etc.) which is they have pursued or obtained during their school or university days.

For how long these scores are valid for those who have passed the exam?

The scores are valid till 31st October 2018 and one do not need to re-appear in the examination if there is any further vacancy with Niti Bodh. He/she may submit his/her previous scoresheet to be considered for such other vacancies which may arise with us till 31st October 2018.

Will Niti Bodh be recommending you to other organization based on the scores obtained in our exam?

No. This examination is for the internal hiring of Niti Bodh only and we have not signed any MOU with any other organization.

What all laws may be asked in this examination?

Primarily we will be asking questions from Civil, Commercial, Corporate laws only which will consist of -

Civil - CPC, limitation law, property and personal laws;

Commercial - Competition law, Consumer law, Contract, Environmental law, FEMA, IPR and labour law;

Corporate - Company law;

While four (04) out of five (05) questions will be from the above subjects we will be asking one (01) question from criminal law as well.

For how long is the probation period and what will be offered stipend during the probation period?

The probation period is of three (03) months and the offered stipend is Rs. 15000 (fifteen thousand rupees) to Rs. 25000 (twenty-five thousand rupees) depending upon your performance. The final remuneration to be given after the completion of probation period will be determined based on your performance during your probation period which may remain as same which was being offered to you at the time of your probation or may increase as well.

We do not mind paying you well provided you fulfill our expectation towards the given assignment.

Initially I intend to apply for this post but subsequently I changed my mind and now I wish to opt out of this recruitment drive?

Those who wish to opt out of this examination can do so before taking the exam on 15.07.2018.

NB - For all purposes the decision of Niti Bodh will be final and binding and no one shall make any objection before any forum, authority or body who are competent with the law to determine any dispute.

SAMPLE QUESTIONNAIRE

Mr. A is a person who is a follower of religion of Islam. He owns a property of around 07 acres (seven acres) in the heartland of the city. He dies out of heart attack in the year 1980 and was survived by three brothers (B1, B2, B3), two sisters (SI1, SI2), four sons (S1, S2, S3, S4) and one daughter (D). Before his death Mr. A had expressed his desire to sell of this property using the sum of that sale to help the under-privilege children in their studies with his beloved brother B1. After the sad demise of Mr. A, B1 with an intention to honour the last wish of his brother intends to sell of the property but was opposed heavily by the other people of the family. B1 approaches Darululoom deoband to resolve this dispute but fails to receive any success in resolving the dispute related to this property. B1 then approaches the court stating that his brother wished to sell this property as per his last wish using the sum of that sale to help the under-privilege children in their studies but was opposed heavily by the other members of the family over here as well. B1 then request the court to establish a mosque on the said land where prayers can be offered to Allah but then that was opposed by the residents of the locality, which was heavily dominated by the Hindus. The dispute continues.

- A. What is darululoom deoband?
- B. Is darululoom deoband a competent organization to resolve this dispute?
- C. What is the legality of B1's claim in absence of any written last will of Mr. A?
- D. Can B1 claim sole authority to take any decision over the said land?
- E. Discuss the requirement as per the law to establish a mosque in any locality.